

**BEFORE THE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****O.A. No. 37/2025/EZ****In the matter of:****Subrata Mullick****.....Applicant****Versus****Ministry of Environment, Forest****& Climate Change and others****.....Respondents****INDEX**

Sl. No.	Particulars	Page No.
1.	Affidavit in compliance of the order dated 18.11.2025	2-8
2.	Annexure- P1	9-11
3.	Annexure- P2	12
4.	Annexure-P3	13
5.	Annexure-P4	14-17
6.	Annexure-P5	18-25
7.	Annexure-P6	26-27

Filed by:

*Debasish Saha*Debasish Saha  
Advocate for the  
Respondent No.5

08 JAN 2026

X

## BEFORE THE NATIONAL GREEN TRIBUNAL

## EASTERN ZONE BENCH, KOLKATA

O.A. No. 37/2025/EZFiled by me  
Debarshi Laher  
Advocate

In the matter of:

Subrata Mullick

.....Applicant

Versus

Ministry of Environment, Forest

&amp; Climate Change and others

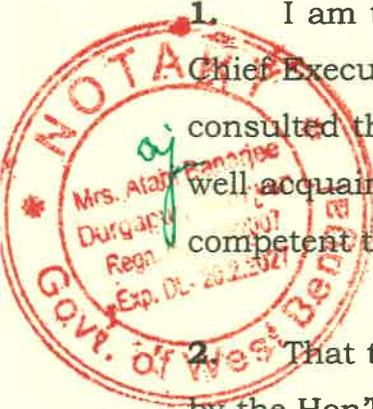
.....Respondents

AFFIDAVIT FILED BY THE CHIEF EXECUTIVE OFFICER, ASANSOLDURGAPUR DEVELOPMENT AUTHORITY, (RESPONDENT NO. 5)Before the Notary  
Govt. of West Bengal  
Bardhaman District  
Durgapur

I, Sri Bratin Kumar Chatterjee, Son of Late Sourindra Nath Chatterjee, aged about 43 years, by faith Hindu, by occupation Service, working for gain as the Special Law Officer, Asansol Durgapur Development Authority, residing at 1/2, Gostha Pal Bithi, SAIL Cooperative Complex, City Centre, Durgapur-713216, District- Paschim Bardhaman, West Bengal and duly authorised for swearing and filing an Affidavit before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata on behalf of the Respondent No.5 do hereby solemnly affirm and state as follows-

1. I am the authorised representative of the Respondent No. 5, that is, the Chief Executive Officer, Asansol Durgapur Development Authority. I have duly consulted the records available in my office and thereafter, I have made myself well acquainted with the facts and circumstances of the case and, as such, am competent to affirm this Affidavit.

2. That this affidavit is being affirmed pursuant to the solemn order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in short Hon'ble N. G. T., Eastern Zone Bench, Kolkata on 18.11.2025 wherein Hon'ble N. G. T., Eastern Zone, Kolkata has been pleased to observe the following vide Para (4) of the aforesaid solemn order "*Responses by other respondents, who have not filed the same so far, may be filed within four weeks*".



aj

10 8 JAN 2026

X

Filed by me  
Debenbis Debroy  
Advocate

3. That the instant Original Application appears to have been filed by the Original Applicant before Hon'ble N. G. T., Eastern Zone Bench, Kolkata, seeking, inter alia the following reliefs:-

- a) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their inaction regarding to take adequate measures for protecting and preserving the forest land at Mouza-Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, Dag No. 603, District-Paschim Burdwan, so that conscionable justice may be rendered ;
- b) Direct the respondents each one of them and their men, agents, assigns and subordinates to take adequate measures to stop encroaching of the Forest Land at Mouza-Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, Dag No. 603, District-Paschim Burdwan by respondent No. 3 ;
- c) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to clear the encroachment of Forest land by respondent No. 3, Mouza-Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, Dag No. 603, District-Paschim Burdwan, West Bengal ;
- d) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to take calculate the environmental compensation for destroying and encroaching forest land at Mouza-Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, Dag No. 603, District-Paschim Burdwan, West Bengal ;

e) Any other appropriate direction/directions and/or order/orders as this Hon'ble Tribunal may deem fit and proper ;

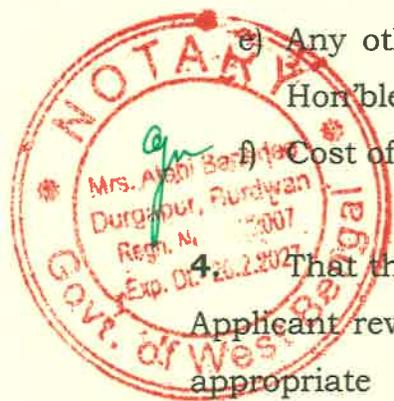
f) Cost of and/or incidental to the instant application ;

4. That the averments made in the Original Application filed by the Original Applicant reveals that the said Original Application has been filed for seeking appropriate directions for protecting the Forest land from alleged encroachment, amounting to 6.587 acres at Mouza-Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, Dag No. 603, District-Paschim Burdwan, allegedly by the Respondent no.3/SPS Steel Rollings Mills Ltd. in gross violation of the Forest (Conservation) Act, 1980 and the Environment (Protection) Act, 1986.

5. Before dealing with the averments/allegations made in the instant Original Application, the answering respondent would like to submit the

10 8 JAN 2026

10 8 JAN 2026



X

following for adjudication of the instant Original Application by the Hon'ble N. G. T., Eastern Zone, Kolkata:-

Filed by me  
Debanish Deb  
Advocate

- (a) That the proceedings were held at a conference room of the Member, Board of Revenue and the Secretary, L.&L.R. Department (Ex-Officio) on March 07, 1956 at 11:00 A.m. for discussing the ways and means of acquisition of land for Durgapur Projects (State and Central).
- (b) That out of the several decisions taken in the said meeting, it was considered therein the ways of utilizing the forest lands vide Serial No. (8) of the aforesaid proceeding and it was found that there were three categories of the forest lands, which were subjected to acquisition. Such lands were as follows:-
- (i) Forests vested in the State under the West Bengal Estates Acquisition Act, 1953;
  - (ii) Forests owned by the Bengal Coal Company under the mining leases;
  - (iii) Forests held by Raiyats.

The lands mentioned at Serial no. (i) above was decided to be sent by the Administrator to the Forest Department through land & land revenue department for transfer of the land.

In respect of the lands mentioned at serial no. (ii) above, in pendency of the legal position, the A.D.M. (Estates Acquisition), Burdwan was about to arrange for amicable delivery of possession of the lands by the Company to the Administrator.

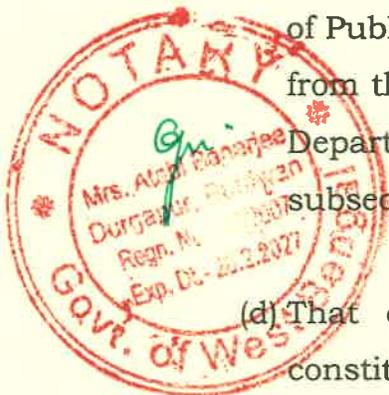
Regarding the lands mentioned at serial no. (iii) above, there was direction for acquisition of the lands under the L.A. Act, as usual.

The True copy of the said proceedings is annexed hereto and marked Annexure-P1.

- (c) That in the year 1957-58 vast lands have been acquired for development of Public-private Industries at Durgapur area, which can be corroborated from the Gazette Notifications published by the Land and Land Revenue Department, Government of West Bengal being referred to in the subsequent paragraphs by the deponent herein.

- (d) That on or about 1961-62 Durgapur Development Authority was constituted in terms of Section 3 of the Durgapur (Development & Building Operation) Act, 1958.

- (e) That on 5<sup>th</sup> June, 1962 vide No. 264/2D-1/62, Memorandum was published by the Development Commissioner & Ex-Officio Secretary to



08 JAN 2026

X

the Government of West Bengal whereby the Durgapur Development Authority was entrusted by the Development (Durgapur Industries) Department with the work of development of the acquired land and was authorised to submit recommendations to the Government in the Development (Durgapur Industries) Department for allotment of land to different industries.

By the said Memorandum, the issue of allotment order, realization of salami or premium, rent etc. and execution of agreement were directed to be carried out by the Government in the Development (Durgapur Industries) Department and Salami was directed to be realized by the Department as per approved rates.

The True copy of the Memorandum is annexed hereto and marked Annexure-P2.

(f) Later on in the year 1965 and more specifically on May 04, 1965, the Notification issued by the Development (Durgapur Industries) Department, Government of West Bengal had authorise the Land Officer, Durgapur Development Authority to deal with specifically all the land acquisition cases pertaining to Industry and in place and stead of its predecessor, that is the Durgapur Projects Limited.

The True copy of the Memorandum is annexed hereto and marked Annexure-P3.

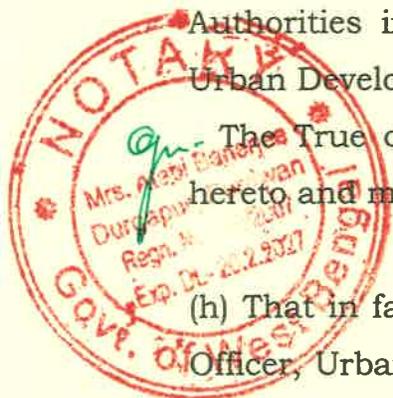
(g) That subsequently, in the year 1979, the West Bengal (Town & Country) (Planning & Development) Act was passed by the competent legislature of the State of West Bengal and by virtue of Section 11 of the said Act, the Asansol Durgapur Development Authority was created as one of the Development Authorities in the State on the strength of the Notifications issued by the Urban Development Department, Government of West Bengal in the year 1980.

The True copies of the Notifications issued in the year 1980 are annexed hereto and marked collectively Annexure-P4.

(h) That in favour of the Respondent No.3 and/or its predecessor, the Special Officer, Urban Development (T & CP) Department, Government of West Bengal had leased out lands by executing the Lease Deeds bearing Nos. I-465 dated 18-02-1999, I-4265 dated 29-12-1999, I-5555 dated 11-11-2003 respectively, covering an area of 4 acres, 4 acres, 3.48 acres in the aforementioned matter at Mouza-Gopinathpur, J.L. No. 18.

(i) That the C.S. Plots nos. involved with regard to the Lease Deed bearing No. I-465 dated 18-02-1999 are:-

Filed by me  
Debanjita Sen  
Advocate



10 8 JAN 2026

X

Filed by IIC  
Debanish Sarkar  
Advocate

C.S. Plot Nos. 74 (P), 75, 76 (P), 82 (P), 86 (P), 87 (P), 88, 89 (P), 90 (P), 91, 92 (P), 93, 94 (P), 95, 96, 97 (P), 98 (P), 99 (P), 112 (P), 113 (P), 114 (P), 115 (P), 116, 117 (P), 130 (P), 131 (P), 132 (P), 133, 134, 135 (P), 136 (P).

(j) That the C.S. Plots nos. involved with regard to the Lease Deed bearing No. I-4265 dated 29-12-1999 are:-

C.S. Plot Nos. 36 (P), 63, 64 (P), 65 (P), 66 (P), 67 (P), 68, 69 (P), 70 (P), 71 (P), 72, 73 (P), 74 (P), 77 (P), 78 (P), 79 (P), 80, 81, 82 (P), 83 (P), 92 (P), 3220 (P), 3221 (P).

(k) That the C.S. Plots nos. involved with regard to the Lease Deed bearing No. I-5555 dated 11-11-2003 are:-

C.S. Plot Nos. 69 (P), 70 (P), 71 (P), 98 (P), 99 (P), 100 (P), 102 (P), 108 (P), 109 (P), 110, 111.

(l) That the C.S. Plots, which have been tagged in the Lease Deeds bearing Nos. I-465 dated 18-02-1999, I-4265 dated 29-12-1999 and I-5555 dated 11-11-2003 have been covered by the Declaration made by the Government of West Bengal in the Calcutta Gazette Extra Ordinary Notification No. 8514 L.A. (P.W.) dated 10<sup>th</sup> May, 1957 and such Declaration had been intended to be made Under Section 6 of the Act I of 1894 by the Government of West Bengal and possession thereof had been handed over to the answering respondent by the L.A. Surveyor, Burdwan on 12-07-1957 and 12-07-1959 respectively, which appears to have been confirmed by the Land Acquisition Collector, Burdwan by its Memo bearing No. 2908/L.A./Squad-IV dated 28-09-2007 addressed to the Chief Executive Officer of the Asansol Durgapur Development

Authority

The True copies of the said Gazettee Notifications and the Letter dated 28-09-2007 are annexed hereto and collectively marked Annexure-P5.

(j) That it transpires after consulting records that the C.S. Plot no. 36, Mouza-Gopinathpur, J.L. No. 85, which has been indicated as L.R. Plot No. 603 in the same mouza by the Original Applicant had been acquired for development of industries by the Government of West Bengal in terms of the intended declaration of acquisition made Under Section 6 of the Act-I of 1984, which appears to have been published in the Extra Ordinary Gazettee Notification bearing No. 7052 L.A. (P.W.) dated 1<sup>st</sup> April, 1959 and it has been learnt that possession was delivered probably on 07-02-1960.

The True copy of the said Gazettee Notification dated 1<sup>st</sup> April, 1959 is annexed hereto and marked Annexure-P6.

10 8 JAN 2026

X

(k) That the aforesaid factual matrix would make it crystal clear that the lands in question and morefully involved in the adjudication of the instant Original Application have been acquired by the Government of West Bengal and handed over thereafter to the authority concerned for the purpose of development of industries and all the aforesaid operation (s) took place much prior to advent of the Forest (Conservation) Act, 1980 and the Environment (Protection) Act, 1986.

6. That with regard to the statements made in paragraph (1) to (3) of the Original Application are matter of records and anything contrary to the records or allegations made therein are denied and disputed by the answering respondent.

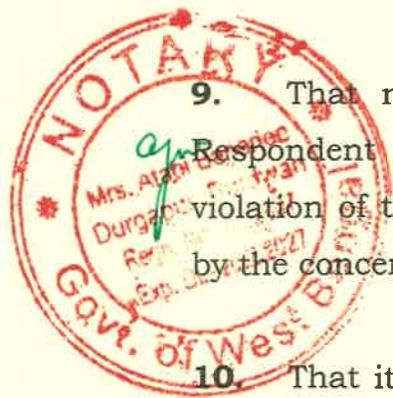
7. That as regards the statement made in sub-paragraph (a) of Paragraph- 4 of the Original Application, I say that those are matters of record and the averments made in sub-paragraphs (b) to (o) of the Original Application are pertaining to the business and affairs of the Respondent Nos. (1) to (3) and the said respondents have submitted their Affidavits by inviting effective adjudication by the Hon'ble N.G.T., E.Z., KOL and anything and/or any allegations, which has not been traversed specifically by the answering respondent may be treated as being denied and disputed by the answering respondent.

8. That the role of the answering Respondent/Respondent No. 5 is limited to the execution of the Lease Agreements made in the year 1999 and 2003 respectively wherein the lands after being acquired by the Government of West Bengal have been handed over for fulfilling the purpose, as meted out in the Declarations made in the Gazette Notifications by the State of West Bengal for development of the industries.

9. That no relief has been specifically claimed against the Answering Respondent by filing this Original Application and as regards the alleged violation of the respective Acts, specific Affidavits appeared to have been filed by the concerned Respondents.

10. That it is being humbly submitted before this Hon'ble Tribunal that in the light of the facts discussed hereinabove and gathered from the records by the answering respondent herein may kindly be considered by the Hon'ble N.G.T., E.Z., KOL for disposal of the instant Original Application.

Filed by me  
Debarshi's Law  
Advocate



10 8 JAN 2026

Filed by me  
Debashis Saha  
Advocate

✕

11. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

12. The statements made in paragraph (1) to (5) are based on information derived from the records, which are usually kept and maintained by the answering respondent in the ordinary course of business, which I verily believe to be true and the statements made in paragraphs (6) to (11) are my humble submission before this Hon'ble Tribunal.

Prepared in my office

J. Sarkar  
En No-WB-65/1992  
Advocate

Bratin Kumar Chatterjee

Deponent

Jayanta Sarkar

WB-65/1992

Identified by Me



Solemnly affirmed before me of  
Sri/Comt. Bratin Kumar Chatterjee  
Id by J. Sarkar Advocate  
on this 08th day of Jan 2026  
Atalini Banerjee  
Mrs. Alabi Banerjee Notary  
Jurgapur, Burdwan, W.B.  
Regn No -40/2007 Govt. of W.B.

10 8 JAN 2026



Annexure - Pt

True Copy

Proceedings of the conference held in the room of the Member, Board of Revenue and Secretary, L&L.R. Department ( ex-officio) on 07.03.56 at 11.00 a.m. to discuss the ways and means for acquisition of land for Durgapur Projects ( State and Central).

PRESENT

1. Shri S. Banerjee, I.C.S, Member, Board of Revenue and Secretary, L&L.R. Department ( ex-officio).
2. Shri B. Sarkar, I.C.S., Commissioner, Burdwan Division.
3. Shri H. Banerjee, I.C.S, Development Commissioner and Secretary Development Department.
4. Shri N.N. Mazumdar, Spl. Officer and Secretary, Finance Department (ex office) and Administrator, Durgapur Projects.
5. Shri P.R. Dasgupta, Administrator, Durgapur Steel Project.
6. Shri R. Banerjee, I.A.S., Secretary, Board of Revenue.
7. Shri A.K. Sen, I.A.S., District Magistrate, Burdwan.
8. Shri S.C. Bose, I.A.S., Addl. District Magistrate, (Estates Acquisition), Burdwan.
9. Shri P. M. Datta, Dy. Secretary, L&L.R. Department,
10. Shri S.N. Mitra, Spl. Officer & Dy. Secretary ( ex officio), Land and Land Revenue Department.
11. Shri J.N. Mookherjee, Asstt. Secretary, L&L.R. Department.
12. Shri S.B. Dasgupta, Dy. Secretary, Board of Revenue.
13. Lt. Col. S.K. Kanjilal, Chief Engineer, Durgapur Projects.
14. Shri S.K. Ghosh, P.A. to the Commissioner, Burdwan Divn.
15. Shri T.N. Roy, Divisional Forest Officer, Burdwan.
16. Shri K.K. Ghosh, Spl. Officer, L&L.R. Department.
17. A.K. Ray, Addl. L.A.O., Burdwan.

After a preliminary discussion about the areas to be acquired for State and Union purposes and other connected matters, the following decisions were taken :-

1. The Development Department would function as the Administrative Department in regard to acquisition of land for the Durgapur Coke Oven Plant and other projects of the State Govt. while the Commerce and Industries Department would function as the Administrative Department in regard to the acquisition of land for the Steel plant which is a Central Government Project.
2. The acquisition of land should, for the present, be made in respect of the factory sites of the two projects lying to the south of the Grand Trunk Road. The boundary between the two sites would be the eastern boundaries of Mouza Arijunpur (No.72), Banagram (No.73), and Bhiringi (No.68) of P.S. Faridpur, Dist: Burdwan.
3. The land for each project would be acquired under Act 1 of 1894 and the following procedure would be adopted:
  - a) Objection under Section 5A would Generally be waived in respect of waste and arable lands;
  - b) Possession of waste land and arable lands would be delivered Under Section 17(1) of the Act.
  - c) The Notification under section 4 would normally be published in an extraordinary issue of Calcutta Gazette and the declaration under Section 6 in the next following ordinary



10 8 JAN 1956



- Gazette of the week, if possible. The declaration in respect of land other than Waste and arable would ordinarily be published in an extraordinary issue of Calcutta Gazette.
- d) On receipt of the proposals from the administrators, the collector would send up notification to the Commissioner within 7 days and the commissioner would do so to the Administrative Department within 3 days. The Administrative Department should send the same to the L.&L.R. Department within 3 days of receipt. The L.&L.R. Department would publish the notification and declaration in respect of waste or arable lands and issue orders within 10 days.
- e) The Collector and the Commissioner should send up the estimates for Government sanction with as much despatch as possible.
4. The Administrators, while submitting a particular proposal for acquisition, should invariably send up a plant with a memorandum containing the list of plots to be acquired, their areas and classifications, to the Collector after necessary verification on the spot. For this purpose, they should maintain the requisite technical staff of their own. A Kanungo should be deputed to the office of the Administrator, Steel Project from the State Govt.
5. For correct preparation of the schedules of plots with classification, it was felt that the attested copies of the new plans and record- of- rights under preparation in that area should be utilized to the fullest extent. The Secretary, Board of Revenue agree to take up the matter with the D.L.R. & S. so that the record- of- rights of the matter mouzas concerned were completed in attestation as quickly even by opening up additional camps, if necessary.
6. The urgency of acquisition and the speed with which the proceeding would have to be pushed through required immediate entertainment of additional staff both by the collector and the commissioner as well as in the L.&L.R. Department. The Collector and the Commissioner put up their proposals as shown in the schedules annexed. The Land and Land Revenue Department should see that the staff was sanctioned immediately. In the L.&L.R. Deptt. the following staff should entertained:-
- |      |                      |      |   |   |
|------|----------------------|------|---|---|
| i)   | Addl. Head Assistant | ---- | 1 | 1 |
| ii)  | U.D. Assistant       | ---- | 2 | 1 |
| iii) | L.D. Assistant       | ---- | 2 | 2 |
| iv)  | Typist               | ---- | 4 | 1 |
| v)   | Record Supplier      | ---- | 5 | 1 |
7. Some posts of Surveyors (Land Estimators) should be created in the offices of the Collector and the Divisional Commissioner on a special scale of pay for efficiency of work so as to attract qualified man.
8. There were forest areas of three categories in the area under acquisition, viz.,
- Forest vested in the State under the West Bengal Estates Acquisition Act. 1953.
  - Forests owned by the Bengal Coal Co. Ltd. under mining lessees : and
  - Forest held by raiyats.

As regards item (i), the Administrators would immediately send up proposals for transfer of the land to the Forest Department through the Land and Land Revenue Department;

As regards item (ii); pending examination of the legal position, the A.D.M. (Estates Acquisition), Burdwan would arrange amicable delivery of possession by the Company to the Administrator;



08 JAN 2026

XL

As regards (iii) the land should be acquired under the L.A. Act as usual.

Schedule of forests would be prepared and estimates of value thereof made by the collector or the Divisional Forest Officer, as the case might be before they were felled, particularly in areas where amicable possession would be taken.

9. The Contiguous forest areas on the western boundary of Kanksa thana should be kept notified under section 4 of the L.A. Act (Form) after the Chief Engineer, Coke Oven Plant had made a legal investigation and communicated his proposal.
10. As regards the rehabilitation of the persons who would be displaced from their homesteads due to the proposed acquisition of land, the collector would make a census immediately of the persons of different classes and interests to be so displaced and those out of them who might be agreeable to get alternative sites for residential purpose. The collector would also find out alternative sites for acquisition for the purposes of rehabilitation of such displaced persons. The Special Officer attached to the Inspectorate of the Land and Land Revenue Department would assist the Collector in the matter.
11. If any acquired area was allowed to remain with the old tenants, for the purpose of cultivation pending execution of the respective schemes, such land should be allowed to be so held on such rent as might wipe off the interest that might have to be paid due to any delay in payment of compensation to them.  
As regards the land occupied by the Imperial Chemical Industries (India) Ltd. in the area covered by the Coke Oven Plant site, the company should be asked by the collector to vacate the area without any more delay.
12. As regards the structures, if any, raised by private individuals or companies in the area notified under section 4, the Publicity Department of the State Government as well as presidents of the Union Board should be requested to publicise the consequences of such illegal acts.  
The Collector should keep notes of all such cases so that these notes can be utilised at the time of making of awards and payment of compensation.
13. The collector would form a Public Relation Committee under his chairmanship and hold periodical conferences of the Local M.P.'s M.L.A.'s, Presidents of Union Boards and other influential persons in order to avoid any sort of agitation against the acquisition of land for the Durgapur Projects as well as for the peaceful rehabilitation of displaced persons.

Sd/- S. Banerjee, 13.03.56

Chairman



08 JAN 2026

OX

118

True copy

Proceedings of a conference held in the room of the Member, Board of Revenue and Secretary, L & L.R. Department(ex officio) on 7.3.56 at 11 a.m. to discuss the ways and means for acquisition of land for Durgapur Projects(State and Central).

PRESENT.

1. Shri S.Banerjee, I.C.S., Member, Board of Revenue and Secy. L.& L.R. Department(ex officio).
2. Shri W.Barker, I.C.S., Commissioner, Bardwan Division.
3. Shri H.Banerjee, I.C.S., Development Commissioner and Secy Development Department.
4. Shri N.S.Masumber, Spl. Officer and Secretary, Finance Department(ex office) and Administrator, Durgapur Projects
5. Shri P.K.Dasgupta, Administrator, Durgapur Steel Project.
6. Shri G.Banerjee, I.A.S., Secretary, Board of Revenue.
7. Shri A.K.Sen, I.A.S., District Magistrate, Bardwan.
8. Shri S.C.Bose, I.A.S., Addl. District Magistrate(Estates Acquisition), Bardwan.
9. Shri P.M.Datta, Dy. Secretary, L & L.R. Department.
10. Shri S.N.Mitra, Spl. Officer & Dy. Secretary(ex officio), Land and Land Revenue Department.
11. Shri J.N.Mookherjee, Asstt. Secretary, L.& L.R. Department
12. Shri S.B.Dasgupta, Dy. Secretary, Board of Revenue.
13. Shri Lt. Col. S.K.Kunjilal, Chief Engineer, Durgapur Projects.
14. Shri S.A.Ghosh, P.A. to the Commissioner, Bardwan Divn.
15. Shri T.N.Noy, Divisional Forest Officer, Bardwan.
16. Shri K.K.Ghosh, Spl. Officer, L.& L.R. Department.
17. Shri A.K.Ray, Addl. L.A.O., Bardwan.

After a preliminary discussion about the areas to be acquired for State and Union purposes and other connected matters, the following decisions were taken :-

1. The Development Department would function as the Administrative Department in regard to acquisition of land for the Durgapur Coke Oven Plant and other projects of the State Govt. while the Commerce and Industries Department would function as the administrative Department in regard to the acquisition of land for the Steel Plant which is a Central Government Project.

2. The acquisition of a land should, for the present, be made in respect of the factory sites of the two Projects lying to the south of the Grand Trunk Road. The boundary between the two sites would be the eastern boundaries of mouzas Arijampur (No.72), Banagram(No.73) and Shiringi (No.68) of P.S. Faridpur (Dist. Bardwan).

3. The land for each Project would be acquired under Act I of 1894 and the following procedure would be adopted :

(a) Objections under section 5A would generally be waived in respect of waste and arable lands;

(b) Possession of waste and arable lands would be delivered under section 17(1) of the Act.

...2.....



08 JAN 1956

117

117

The notification under section 4 would normally be published in an extraordinary issue of the Calcutta Gazette and the declaration under section 6 in the next following ordinary gazette of the week, if possible. The declaration in respect of land other than waste and arable would ordinarily be published in an extraordinary issue of the Calcutta Gazette.

(d) On receipt of the proposals from the Administrators, the Collector would send up the notification to the Commissioner within 7 days and the Commissioner would do so to the Administrative Department within 3 days. The Administrative Department should send the same to the L.&L.R. Department within 3 days of receipt. The L.&L.R. Department would publish the notification and declaration in respect of waste or arable lands and issue orders within 10 days.

(e) The Collector and the Commissioner should send up the estimates for Government sanction with as much despatch as possible.

4. The Administrators, while submitting a particular proposal for acquisition, should invariably send up a plan with a memorandum containing the list of plots to be acquired, their areas and classifications, to the Collector after necessary verification on the spot. For this purpose, they should maintain the requisite technical staff of their own. A Kamungo should be deputed to the office of the Administrator, Steel Project from the State Govt.

5. For correct preparation of the schedules of plots with classification, it was felt that the attested copies of the new plans and record-of-rights under preparation in that area should be utilised to the fullest extent. The Secretary, Board of Revenue agreed to take up the matter with the D.L.R. & S. so that the record-of-rights of the matter was concerned were completed in attestation as quickly as possible even by opening up additional camps, if necessary

6. The urgency of acquisition and the speed with which the proceeding would have to be pushed through required immediate entertainment of additional staff both by the Collector and the Commissioner as well as in the L.&L.R. Department. The Collector and the Commissioner put up their proposals as shown in the schedules annexed. The Land & Land Revenue Department should see that the staff was sanctioned immediately. In the L.&L.R. Deptt. the following staff should be entertained :-

(i)	Addl. Head Assistant	.....	1	1
(ii)	U.D. Assistant	.....	2	1
(iii)	L.D. Assistant	.....	2	2
(iv)	Typist	.....	4	1
(v)	Record Supplier	.....	5	1

7. Some posts of Surveyors (and estimators) should be created in the offices of the Collector and the Divisional Commissioner on a special scale of pay for efficiency of work so as to attract qualified men.

8. There were forest areas of three categories in the area under acquisition, viz.,

- (1) Forests vested in the State under the West Bengal, Estates Acquisition Act, 1953.



....3....

08 JAN 1956

11A

116

(ii) Forests owned by the Bengal Coal Co. Ltd. under mining leases; and

(iii) Forests held by raiyats.

As regards item (i), the Administrators would immediately send up proposals for transfer of the land to the Forest Department through the Land & Land Revenue Department;

As regards item (ii); pending examination of the legal position, the A.U.M. (Estates Acquisition), Bardwan would arrange for amicable delivery of possession by the Company to the Administrator;

As regards item (iii) the land should be acquired under the L.A. Act as usual.

Schedule of forests should be prepared and estimates of value thereof made by the Collector or the Divisional Forest Officer as the case might be before they were felled, particularly in areas where amicable possession would be taken.

9. The contiguous forest areas on the western boundary of Kanksa thana should be kept notified under section 4 of the L.A. Act (Fora) after the Chief Engineer, Coke Oven Plant had made a legal investigation and communicated his proposal.

10. As regards the rehabilitation of the persons who would be displaced from their homesteads due to the proposed acquisition of land, the Collector would make a census immediately of the persons of different classes and interests to be so displaced and those out of them who might be agreeable to get alternative sites for residential purpose. The Collector would also find out alternative sites for acquisition for the purposes of rehabilitation of such displaced persons. The Special Officer attached to the Inspectorate of the Land & Land Revenue Department would assist the Collector in the matter.

11. If any acquired area was allowed to remain with the old tenants, for the purpose of cultivation pending execution of the respective schemes, such land should be allowed to be so held on such rent as might wipe off the interest that might have to be paid due to any delay in payment of compensation to them.

As regards the land occupied by the Imperial Chemical Industries (India) Ltd. in the area covered by the Coke Oven Plant site, the Company should be asked by the Collector to vacate the area without any more delay.

12. As regards the structures, if any, raised by private individuals or companies in the area notified under section 4, the Publicity Department of the State Government as well as presidents of the Union Boards should be requested to publicise the consequences of such illegal acts.

The Collector should keep notes of all such cases so that these notes can be utilised at the time of making of award and payment of compensation.

13. The Collector would form a Public Relations Committee under his chairmanship and hold periodical conferences of the local M.P.'s M.L.A.'s, Presidents of Union Boards and other influential persons in order to avoid any sort of agitation against the acquisition of land for the Durgapur Projects as well as for the Peaceful rehabilitation of displaced persons.

Sd/- S. Banerjee, 13.3.56.

Chairman.



10 8 JAN 1956

(X)

Annexure - P2

(Copy)  
GOVERNMENT OF WEST BENGAL  
Development (Durgapur Industries) Department  
New Secretariat Buildings,  
Block 'B', 8th floor,  
1, Hastings Street, Calcutta-1.

No. 264  
20-1/82

Dated, Calcutta the 5th June, 1962.

MEMORANDUM

The Durgapur Industries Board, which was looking after the land matters of the State Govt. in the Durgapur area, having been converted into a Limited Company with effect from 15.9.61, it has been decided, in consultation with the Land & Land Revenue Department and the Finance Department, to entrust the Durgapur Development Authority, constituted under Section 3 of the Durgapur (Development and Control of Building Operations) Act, 1958, with the work of development and allotment of land for setting up industries, both in the public and private sectors in the Durgapur area.

2. The following procedure is, therefore, laid down, in consultation with the Land & Land Revenue Department and the Finance Department, for execution of the development work, allotment of land in the Durgapur area :-

(i) The Authority will formulate its schemes for acquisition and development of land for setting up industries, and for sanction of Government in the Development (Durgapur Industries) Department and initiate land acquisition proceedings.

(ii) The land, after acquisition, shall be the property of the State Govt. in the Development (Durgapur Industries) Department.

(iii) The Durgapur Development Authority will be entrusted by Development (Durgapur Industries) Department with the work of development of the acquired land. The authority will submit its recommendations to the Government in the Development (Durgapur Industries) Department for allotment of land to different industries. The authority will render accounts for the money received from Govt. and other authorities from time to time towards cost of development of the acquired land.

(iv) Issue of land allotment order, realisation of salami or premium, rent etc. and execution of the agreement will be carried out by Govt. in the Development (Durgapur Industries) Department. Salami will be realised at rates approved by the Government.

Sd/- S. B. Roy,  
Development Commissioner and Ex-Officio  
Secretary to the Govt. of West Bengal.

Memo No. 264/1(5)  
20-1/82

Dated, Calcutta, the 5th June, 1962.

Copy forwarded for information to :-

- 1) Accountant General, West Bengal,
- 2) Development Department, Indr Bhawan, Calcutta.
- 3) Land & Land Revenue Department.
- 4) Finance (Budget) Department.
- 5) Durgapur Development Authority.

807-...  
Durgapur Development Authority  
Centre, Durgapur-713216.



08 JAN 1962

ing  
85.  
ing  
thority.  
that



GOVERNMENT OF WEST BENGAL  
Development (Durgapur Industries) Department  
New Secretariat Buildings,  
Block B, 8<sup>th</sup> floor  
1, Hastings Street, Calcutta-1

Memo No. 264  
2D-1/62

Dated, Calcutta the 5<sup>th</sup> June '62

MEMORANDUM

The Durgapur Industries board, which was looking after the land matters of the State Govt. in the Durgapur area, having been converted into a Limited Company with effect from 15.9.61, it has been decided, in consultation with the Land & Land Revenue Department and the Finance Department, to entrust the Durgapur Development Authority, constituted under Section 3 of the Durgapur (Development and Control of Building Operations) Act, 1958, with the work of development and allotment of land for setting in industries, both in the public and private sectors in the Durgapur area.

2. The following procedure is, therefore, laid down in consultation with the Land & Land Revenue Department and the Planning Department, for execution of the development work, allotment of land in the Durgapur area:-

(I) The Authority will formulate its schemes acquisition and development of land for setting up industries, etc sanction of Government in the Development (Durgapur Industries) Department and initiate land acquisition proceedings.

(II) The land, after acquisition, shall be the property of the State Govt. in the Development (Durgapur Industries) Department.

(III) The Durgapur Development Authority will be entrusted by Development (Durgapur Industries) Department with the work of development of the acquired land. The Authority will submit recommendations to the Government in the Development (Durgapur Industries) Department for allotment of land to different industries. The Authority will render accounts for the money received from Govt. and other Authorities from time to time towards cost of development of the acquired land.

(IV) Issue of land allotment order, realisation of salami or premium, rent etc. and execution of the agreement will be carried out by Govt. in the Development (Durgapur Industries) Department. Salami will be realized at rates approved by the Department.

Sd/.. S.B. Roy,  
Development Commissioner and Ex- Officio  
Secretary to the Govt. of West Bengal

Memo No. 264/1(5)  
2D/1/62

Dated, Calcutta, the 5<sup>th</sup> June '62

Copy forwarded for information to:-

- 1) Accountant General, West Bengal.
- 2) Development Department, Raj Bhavan, Calcutta.
- 3) Land & Land revenue Department.
- 4) File (Budget) Department.
- 5) Durgapur Development Authority



10 8 JAN 2026

13

Annexure - P3

Shri A. Wiyogi, I.A.S.,  
Secretary,  
Dev. & Planning (Durgapur Industries)  
The Collector, Burdwan,  
(L.A. Deptt.),  
Burdwan Collectorate,  
Burdwan.

Jointly  
at. 9/67  
11/6/11  
4th May

Subject: Acquisition of land under Land Acquisition and Development Scheme and Development of Subsidiary Industrier Scheme and taking over possession thereof from Collector, Burdwan.

In partial modification of this Department memo, No. 200/12A-20/62 dt. 6.4.64 the undersigned is directed to say that since it has been decided that all land acquisition cases sponsored by the Development and Planning (Durgapur Industries) Department will be processed through the Secretary, Durgapur Development Authority, Land Officer, Durgapur Development Authority is hereby authorized to act in place of Land Officer, Durgapur Projects Limited in the matters relating to acquisition of land and taking over possession of acquired land from the Collector on behalf of this Department. In his absence Secretary, Durgapur Development Authority is authorized to nominate any other person to take over possession of such lands from the Collector when necessary.

As regards provision of funds to meet the cost of acquisition of lands sponsored by this Department, Mr. Engineer, I. Division-I, Durgapur Projects Limited need no longer be approached as necessary orders sanctioning the estimates of the cost of acquisition of land are issued from this Department, placing fund direct to the Collector from the appropriate budget head of this Department.

(A. Wiyogi)  
Secretary,  
Dev. & Planning (Durgapur Industries) Deptt.,  
Government of West Bengal.

Dated, the 4th May, 1965.

No. 13(a)/1(2)/2A-4/64

- Copy forwarded to the:-
- 1) Secretary, Durgapur Dev. Authority,
  - 2) Land Officer, Durgapur Dev. Authority,
- for information and necessary action with reference to his memo. No. DDA/3227/191/64 dt. 19.3.65.

(B. Roy)  
Assistant Secretary,  
Dev. & Planning (Durgapur Industries) Deptt.,  
Govt. of West Bengal.



08 JAN 2026

(13A)

From : Shri A. Niyogi, I.A.S.,  
Secretary,  
Dev. & Planning (Durgapur Industries) Deptt.

To: The Collector, Burdwan,  
( L.A. Deptt.),  
Burdwan Collectorate,  
Burdwan.

Subject: - Acquisition of land under Land Acquisition and Development Scheme and Development of Subsidiary Industries Schemes and taking over possession thereof from Collector, Burdwan.

In partial modification of this Department Memo No. 262 / 2A-20/62 dt. 6.04.64 the undersigned is directed to say that it has been decided that all land acquisition cases sponsored by the Development and Planning (Durgapur Industries) Department will be processed through the Secretary, Durgapur Development Authority, Land Officer, Durgapur Development Authority is hereby authorised to act in place of Land Officer, Durgapur Projects Limited in the matters relating to acquisition of land and taking over possession of acquired land from the Collector on behalf of this Department. In his absence Secretary, Durgapur Development Authority is authorised to nominate any other person to take over possession of such lands from the Collector when necessary.

As regards provision of funds to treat the cost of acquisition of lands sponsored by this Department, Engineer, Division - I, Durgapur Projects Limited need no longer be approached as necessary orders sanctioning the estimate of the cost of acquisition of land are issued from this Department placing fund direct to the Collector from the appropriate Budget head of this Department.

( A. Niyogi)  
Secretary,  
Dev. & Planning (Durgapur Industries) Deptt.  
Government of West Bengal

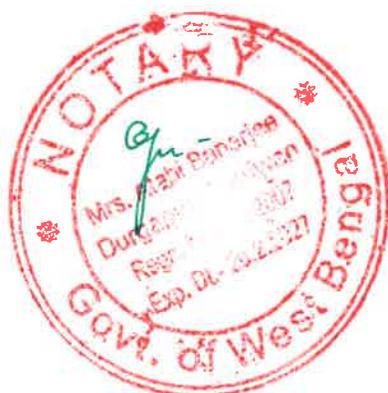
No.1360/1(2)/2A-4/64

dated, the 4<sup>th</sup> May, 1965

Copy forwarded to the :-

- 1) Secretary Durgapur Development Authority,
  - 2) Land Officer, Durgapur Development Authority,
- for information and necessary action with reference to his memo No.DDA/3227/191/64 dt. 19.3.65

( B. Roy)  
Assistant Secretary,  
Dev. & Planning (Durgapur Industries) Deptt,  
Govt. of West Bengal



08 JAN 1966

14

Annexure-P4

36

3

GOVERNMENT OF WEST BENGAL  
DEVELOPMENT AND PLANNING DEPARTMENT  
TOWN AND COUNTRY PLANNING BRANCH  
18, RABINDRA SARANI, CALCUTTA 700 001.

No.1881/T&amp;CP/1R-6/80

Dated, the 17th March, 1980.

NOTIFICATION

In exercise of the power conferred by subsections (1) and (3) of section 11 of the West Bengal Town and Country (Planning & Development) Act, 1979 (West Bengal Act XIII of 1979), the Governor is pleased hereby to constitute, in supersession of this department Notification No.4723-T&CP/O-34/77, Dated 3 August, 1979, the Asansol Durgapur Development Authority in respect of the Planning area declared as such under this department notification No.1880-T&CP/1R-6/80 dated 17.3.80, consisting of the following members :

- |     |   |              |
|-----|---|--------------|
| 1.  | Shri H.B. Ghose, Formerly Director-General of Mines Safety & formerly Chairman-cum-Managing Director of Central Mine Planning & Design Inst. Ltd. | Chairman     |
| 2.  | Dr Nilmoni Bose, Durgapur Steel Plant.  | Member       |
| 3.  | Chairman-cum-MD of the Eastern Coalfields Ltd or his representative.  | Member       |
| 4.  | Shri S. Barat, Formerly Town Administrator of the Indian Iron Steel Co Ltd, Burnpur.  | Member       |
| 5.  | Shri Bamapada Mukherjee, MLA, Hirapur.  | Member       |
| 6.  | Shri Sunil Basu Roy, MLA, Baraboni.   | Member       |
| 7.  | Shri Tarun Chatterjee, MLA, Durgapur-1  | Member       |
| 8.  | Sabhadhipati, Burdwan Zilla Parishad.   | Member       |
| 9.  | Commissioner, Burdwan Division.   | Member       |
| 10. | A representative of Devp. & Plannng Deptt.  | Member       |
| 11. | Chief Executive Officer, ADDA.  | Member-Secy. |

By order of the Governor  
Sd/- A. Chaudhury  
Secretary  
to the Govt of West Bengal.



08 JAN 2026

1X

39

6  
GOVERNMENT OF WEST BENGAL  
DEVELOPMENT AND PLANNING (T&CP) DEPARTMENT  
18 RABINDRA SARANI, CALCUTTA 700 001.

No.2117-T&CP/3A-2/80

Dated, 27.3.80

NOTIFICATION

WHEREAS Asansol-Durgapur Development Authority has been constituted under section 11 of the West Bengal Town and Country (Planning and Development) Act, 1979 (hereinafter referred to as the said Act);

AND WHEREAS no rules relating to financial, accounting procedure to be followed by the Development Authority have been framed.

NOW, THEREFORE, in exercise of the power conferred by Section 135 of the said Act the following interim direction to the Asansol-Durgapur Development Authority is issued :-

DIRECTION

Pending formulation of the accounts rules the Asansol-Durgapur development Authority will follow the Government system of accounts and Government rules without any modification. The books and forms used in Government office may be used by the Authority for the time being.

By order of the Governor

Sd/- Illegible  
Secretary  
Development & Planning (T&CP) Department.



08 JAN 1980



7

GOVERNMENT OF WEST BENGAL  
DEVELOPMENT AND PLANNING (T&CP) DEPARTMENT  
18, RABINDRA SARANI, CALCUTTA 1.

No. 2118/T&amp;CP/1R-6/80

Dated 27.3.1980

## NOTIFICATION

WHEREAS Asansol-Durgapur Development Authority has been constituted under section 11 of the West Bengal Town and County (Planning & Development) Act 1979, (hereinafter referred to as the said Act) replacing the Durgapur Development Authority established by the "Durgapur (Development and Control of Building Operations) Act, 1958";

AND WHEREAS the Durgapur Development Authority constituted by the Act had been working in the spirit of the provisions of the said Act, and have taken preparatory steps for the purpose of efficient administration of the Act;

NOW, THEREFORE, in exercise of the power conferred by Sec 135 of the said Act, the following interim direction to the Asansol-Durgapur Development Authority is issued;

## DIRECTION

The Chief Executive Officer functioning as such in the Durgapur Development Authority established by the Durgapur (Development and Control of Building Operations) Act, 1958 shall be appointed by the Asansol-Durgapur Development Authority as the Chief Executive Officer of that Authority on similar terms and conditions in exercise of its power under sub-section 2 of Section 13 of the aforesaid Act.

Till the first meeting of the Development Authority is held the the Chief Executive Officer of the Asansol-Durgapur Development Authority shall open a bank account in a local Nationalised Bank in the name of the Authority. He shall receive and deposit all funds that may be placed in favour of the Authority by the Government and deposit the existing cash balance of the erstwhile Asansol Planning Organisation and Durgapur Development Authority as on 31st March 1980 and shall operate such Accounts. All expenditure in connection with the affairs of the Authority shall be met from this account and Chief Executive Officer will act as drawing and disbursing officer in respect of these funds following the directions of the Government as per existing delegations.

By Order of the Governor

Sd/- Illesible  
Secretary

Development &amp; Planning (T&amp;CP) Deptt.



10 8 JAN 2026

X7

31

GOVERNMENT OF WEST BENGAL  
DEVELOPMENT AND PLANNING (T&CP) DEPARTMENT  
18, Rabindra Sarani, Calcutta-1.

No. 8180-T&amp;CP/LC-11/80

Dated the 2nd December, 1980.

NOTIFICATION

In exercise of the power conferred by Sub-Section (2) of Section 15 of the West Bengal Town & Country (Planning & Development) Act, 1979 (West Bengal Act XIII of 1979), the Governor is pleased hereby to appoint the following persons to be the members of the Advisory Council for the Asansol Durgapur Development Authority to be constituted under sub-section (1) of section 15 of the said Act:-

1. Chairman of the Asansol-Durgapur Development Authority.
2. District Magistrate, Burdwan.
3. Director General of Mines Safety, Govt of India, Dhanbad.
4. Chairman, Raniganj Municipality.
5. Chairman, Asansol Municipality.
6. Chairman, Durgapur Notified Area Authority.
7. Managing Director, IISCO, Burnpur.
8. Managing Director, Durgapur Projects Ltd, Durgapur.
9. Divisional Railway Manager, Asansol.
10. Shri Bikash Choudhury, MLA, Jamuria.
11. Shri Bijoy Pal, MLA, Asansol.
12. Shri Madhu Banerjee, MLA, Kultli.
13. Shri Debabrata Banerjee, son of Shri Bhupendra Nath Banerjee of 2B/53, Bankim Chandra Avenue, Durgapur-5.
14. Vice Chairman, Asansol Mines Board of Health.
15. Chief Executive Officer, A.D.D.A.

By Order of the Governor,

Sd/- P.C. Banerjee  
Secretary to the Govt of West Bengal.



10 8 JAN 2026

18  
X

Annexure - P5

Schedule - XVII.

GOVERNMENT OF WEST BENGAL  
Office of the District Magistrate & Collector, Burdwan  
L.A. SECTION

245

OSO (L)

Date 28-9-2007

30/9  
28-9-07

Memo No 2908 /L.A./Squad-IV



AWO (L) OSO (L)

ff-

To  
The Chief Executive Officer,  
Asansol-Durgapur Development Authority,  
Durgapur

Sub. : Supply of Authenticated Possession Certificate (Form No.-21) Dated 12.07.1957.

Sir,

With reference to the above noted subject this is to inform, the Possession Certificate (Form No. 21) is sent herewith for kind information and taking necessary action.

It is also stated that the copy of declaration No. 8514 L.A. (P.W.) dated 10.05.1957 is not available at present of this section.

Yours faithfully,

*[Handwritten Signature]*

LAND ACQUISITION COLLECTOR  
BURDWAN

Encl : As stated above.



08 JAN 2026

12

1940

THE CALCUTTA GAZETTE EXTRAORDINARY, MAY 11, 1957

[PART I

DECLARATION.

Burdwan.—No. 85(41.A.,(P.W.)—10th May 1957.—Whereas the Governor is satisfied that land is needed for a public purpose, not being a purpose of the Union, namely, for development of industries in Durgapur area (Block "A"—South of G. T. Road), it is hereby declared that pieces of land altogether measuring more or less 1,468.53 acres and comprising cadastral plots as detailed below, are needed for the aforesaid public purpose at the public expense in the district of Burdwan.

District Burdwan.

Thana Faridpur, village Gopinathpur, jurisdiction list No. 85.

- Cad. tral. plots in full—37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 167, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 203, 203, 231, 233, 234, 235, 236, 237, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 397, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 417, 419, 424, 425, 430, 431, 432, 433, 434, 435, 436, 437, 443, 444, 445, 447, 1536, 1539, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1553, 1600, 1602, 1604, 1605, 1606, 1607, 1608, 1610, 1611, 1613, 1614, 2500, 1617, 1618, 1619, 1620, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669.

- 1670, 1671, 1672, 1674, 1675, 1676, 1677, 1678, 1679, 1680, 1681, 1682, 1683, 1684, 1685, 1686, 1687, 1688, 1689, 1690, 1691, 1692, 1693, 1694, 1695, 1696, 1697, 1698, 1700, 1701, 1703, 1704, 1705, 2480, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1714, 1717, 2481, 1718, 1719, 1720, 1722, 1723, 1724, 1725, 1726, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 2505, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 2601, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 2482, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 1851, 1852, 1853, 1854, 1855, 1856, 1857, 1858, 1859, 1860, 1863, 1864, 1865, 1867, 1868, 1870, 1871, 1872, 1873, 1874, 1875, 1876, 1877, 1878, 1879, 1880, 1881, 1882, 1883, 1884, 1885, 1924, 1925, 1926, 1928, 1929, 1930, 1931, 1932, 1940, 2017, 2018, 2081, 2082, 2683, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2104, 2105, 2106, 2107, 2180, 2181, 2183, 2192, 2193, 2194, 2195, 2196, 2197, 2198, 2199, 2200, 2201, 2202, 2203, 2204, 2205, 2206, 2207, 2208, 2213, 2214, 2215, 2506, 2217, 2221, 2222, 2223, 2224, 2225, 2226, 2227, 2228, 2229, 2234, 2235, 2236, 2237, 2238, 2239, 2240, 2241, 2242, 2243, 2244, 2245, 2246, 2247, 2248, 2249, 2250, 2251, 2252, 2253, 2255, 2483, 2256, 2257, 2258, 2259, 2260, 2261, 2262, 2263, 2265, 2266, 2267, 2268, 2269, 2270, 2271, 2272, 2273, 2274, 2275, 2276, 2277, 2278, 2279, 2280, 2281, 2282, 2283, 2284, 2285, 2286, 2507, 2287, 2288, 2289, 2290, 2291, 2292, 2293, 2294, 2295, 2296, 2297, 2298, 2299, 2300, 2301, 2302, 2303, 2304, 2305, 2306, 2307, 1308, 2309, 2310, 2311, 2312, 2313, 2314, 2315, 2316, 2317, 2318, 2319, 2320, 2321, 2322, 2323, 2324, 2325, 2326, 2327, 2328, 2329, 2330, 2331, 2332, 2333, 2334, 2335, 2336, 2337, 2338, 2339, 2340, 2341, 2342, 2343, 2344, 2345, 2346, 2347, 2348, 2349, 2350, 2351, 2352, 2353, 2371, 2372, 2377, 2378, 2379, 2380, 2381, 2383, 2384, 2385, 2386, 2387, 2388, 2389, 2390, 2391, 2392, 2393, 2394, 2395, 2396, 2397, 2398, 2399, 2400, 2401, 2402, 2403, 2404, 2405, 2406, 2407, 2409, 2410, 2411, 2412, 2413, 2414, 2415, 2416, 2417, 2418, 2419, 2420, 2421, 2422, 2423, 2424, 2425, 2426, 2427, 2428, 2429, 2430, 2431, 2432, 2433, 2434, 2436, 2437, 2438, 2439, 2509, 2440, 2441, 2442, 2443, 2445, 2446, 2447, 2448, 2511, 2449, 2450, 2451, 2452, 2453, 2454, 2455, 2456, 2457, 2458, 2459.



08 JAN 2026



24

No. 252

Form No. 21  
(See Paragraph 112).

Certificate of possession of land made over to the parties on whose behalf it has been acquired.

Certified that I have this day the 12th July, 1957 received possession at the hands of Sri N. B. Roy Chowdhury, L. A. Surveyor, of 582.62 acres of land situated in villages of Gopinathpur, Binhanpur and Nadim, J. L. Nos. 85, 91 and 92 respectively, P. S. Faridpur, Dist. Burdwan which has been acquired under Declaration No. 8514 L.A. (P. W.) dated the 10th May, 1957 published at pages 1940-1942 Part I of the Calcutta Gazette "Extraordinary" of the 11th idem, for the Development of Industries in Durgapur area - (Block 'A' - South of G. T. Road).

Possession delivered U/S 17(1) of the L.A. Act. I of 1894 vide S.O. No. 8515 L.A. (P.W.) dated 22/5/57.

- 1) Schedule of plots and list of trees are enclosed herewith.
- 2) All agricultural lands have already been cultivated and made ready for plantation.

N. B. Roy (Am. Shree)  
L. A. Surveyor,  
Burdwan.  
12/7/57.

Name Alkesh Chandra  
Designation Senior Surveyor  
Durgapur Project  
12.7.57

Attested

Spl. Land Acquisition Officer  
BURDWAN.



08 JAN 1957

(X)

Registered No. C207

The  
Calcutta Gazette



सत्यमेव जयते

*Extraordinary*  
Published by Authority

SATURDAY, MAY 11, 1957

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

**DEPARTMENT OF LAND AND LAND  
REVENUE.**

Land Acquisition.  
NOTIFICATION.

**Burdwan.**—No. 8516L.A. (P.W.)—10th May 1957.—Whereas it appears to the Governor that land is likely to be needed for a public purpose, not being a purpose of the Union, namely, for development of industries in Durgapur area (in Block "A"), it is hereby notified that pieces of land altogether measuring, more or less, 6.15 acres, and comprising cadastral plots as detailed below, are likely to be needed for the aforesaid public purpose at the public expense in the district of Burdwan.

**District Burdwan.**

**Thana Faridpur, village Gopinathpur, jurisdiction list No. 85.**

Cadastral plots in full—2407, 3484, 4164, 5317, 5318, 5323, 5326, 5327, 5328, 5329, 5330, 5331, 5332, 5333, 5334, 5335, 5336 and 5337.

This notification is made under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Administrator, Durgapur Project, at New Secretariat Buildings, Calcutta, as well as in that of the Collector of Burdwan.

In exercise of the powers conferred by the aforesaid section, the Governor is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey the land and do all other acts required or permitted by that section.

Any person interested in so much of the above land as are not waste or arable, who has any objection to the acquisition thereof, may, within thirty days after the date on which public notice of the substance of this notification is given in the locality, file an objection in writing before the Collector of Burdwan.

In exercise of the powers conferred by section 17(4) of the Land Acquisition Act, I of 1894, as amended by Act XXXVIII of 1923, the Governor is pleased to direct that the provisions of section 5A of the Act shall not apply to the waste or arable portions of the land in this case.

1939



08 JAN 2026



1042

THE CALCUTTA GAZETTE EXTRAORDINARY, MAY 11, 1957

[PART I]

Mines of coal, iron-stone, slate or other minerals lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use, in the construction of the work for the purpose of which the land is being acquired are not needed

This declaration is made, under the provisions of section 6, Act I of 1894, and section 3, clause(1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Administrator, Durgapur Project at New Secretariat Buildings, Calcutta, as well as in that of the Collector of Burdwan.

By order of the Governor

P M. DATTA,

Dy. Secy. to the Govt of West Bengal.

Printed and published by the Superintendent, Government Printing West Bengal,  
at West Bengal Government Press, Alipore, on the 11th May 1957.



08 JAN 2026

~~24~~

Village: Gopinakpur, F.L. No. 85

C.S. plots in serial:- 37-140, 142-197, 203, 281, 233-237,  
 239-294, 296-389, 396, 397, 399-415, 417, 419,  
 424-426, 429-437, 443-445, 821, 1536, 1539,  
 1543-1551, 1553, 1600, 1604-1608, 1610, 1611, 1612,  
 1614, 1617-1620, 1622-1629, 1640-1646, 1648-1672,  
 1674-1698, 1700, 1701, 1703-1712, 1714, 1717-1726,  
 1728-1743, 1747-1771, 1773-1792, 1794-1860,  
 1863-1865, 1867, 1868, 1870-1883, 1885, 1925, 1926,  
 1928-1932, 2017, 2018, 2081-2092, 2103-2107,  
 2180, 2181, 2183, 2192-2208, 2214, 2215, 2221-2229  
 2234-2253, 2255-2263, 2265-2353, 2371, 2372  
 2377-2381, 2383-2407, 2409-2434, 2436-2479  
 2479-2483, 2485, 2500, 2501, 2503, 2505-2507  
 2509-2511, 3159-3169, 3171-3254, 3256-3272  
 3275-3278, 3280-3292, 3297-3304, 3309-3322  
 3325-3328, 3330-3352, 3354-3363, 3365-3400,  
 3402-3430, 3432-3448, 3471, 3474-3483, 3485-3493,  
 3495-3509, 4011, 4013-4025, 4027-4030, 4032-4038,  
 4040-4068, 4072-4079, 4103, 4104, 4106-4110, 4112-4121,  
 4129-4131, 4135, 4137-4152, 4154-4163, 4206-4210,  
 4225-4252, 4254-4263, 4281-4289, 4291,  
 4293-4297, 4305-4307, 4379, 4672-4674, 4676-4694,  
 4696, 4699, 4702, 4704-4706, 4708-4723, 4729-4  
 4744-4748, 4751-4753, 4806, 5467-5476, 5480, 54  
 6322, 6327-6329, 6366, 6368, 6369, 9510, 9514



Spl. Land Acquisition Officer,  
BURDWAN.

08 JAN 1926

(26)

-part 390-393, 395, 398, 416, 418  
 420-422, 427, 428, 438, 439, 441,  
 442, 1534, 1535, 1537, 1538, 1540, 1542,  
 1552, 1554, 1598, 1599, 1602, 1603, 1631,  
 1634, 1638, 1639, <sup>1645</sup>1715, 1716, 1884, 1886,  
 1888-1890, 1894, 1895, 2019, 2020, 2079,  
 2080, 2093, 2095, 2102, 2108-2111, 2178,  
 2179, 2182, 2184, 2187, 2188, 2213, 2216,  
 2217, 2219, 2220, 2231-2233, 2354, 2366,  
 2367, 2370, 2373-2375, 2382, 3473,  
 4069-4071, 4081, 4099, 4101, 4102, 4111,  
 4264, 4265, 4270, 4278-4280, 4292,  
 4298-4301, 4303, 4304, 4308, 4377, 4378,  
 4567, 4671, 4703, 4707, 472A-4726, 4728,  
 4743, 4749, 4750, 4754, 4755, 4788-4791,  
 4793-4795, 4804, 5021-5023, 5025,  
 5319-5322, 5324, 5325, 5338-5340.

village Birbhampur, J.L. no. 91

plots in full - 7, 8, 10, 1681, 1682

part - 6

village Nadaha, J.L. no. 92.

full - 2546

part - 1, 2



Attested -

*M. K. Das*  
 S. 3.  
 Registrar, Project  
 12/1/57

Spl. Land Acquisition Officer,  
 BURDWAN.

10 8 JAN 1957

(2/6)

Annexure - P6

Registered No. C207

No 156(I)



*Extraordinary*

Published by Authority

PART I ] THURSDAY, APRIL 8, 1959 [ SAKA 1881

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

DEPARTMENT OF LAND AND LAND REVENUE

Land Acquisition

DECLARATION

**Burdwan.**—No. 7052L.A.(P.W.).—1st April 1959—  
Whereas the Governor is satisfied that land is needed for a public purpose, not being a purpose of the Union, namely, for development of industries in Durgapur area (Block "A"—South of G. T. Road), it is hereby declared that pieces of land altogether measuring, more or less, 209.04 acres and comprising cadastral plots as detailed below, are needed for the aforesaid public purpose at the public expense in the district of Burdwan.

**District Burdwan, thana Faridpur**

**Village Gopinathpur, jurisdiction list No. 85.**

Cadastral plots in full—36, 141, 201, 202, 232, 238, 295, 446, 1609, 1612, 1615, 1621, 1630, 1632, 1673, 1699, 1702, 1713, 1727, 1746, 1793, 1861, 1862, 1866, 1869, 1927, 2254, 2264, 2408, 2435, 3255, 3293, 3305, 3307, 3308, 3323, 3324, 3329, 3353, 3364, 3450, 3452, 3454, 3455, 3456, 3458 to 3462, 3465 to 3467, 3470, 3472, 3494, 3510, 4012, 4026, 4031, 4039, 4105, 4128, 4132 to 4134, 4136, 4164, 4223, 4253, 4664, 4665, 4670, 4695, 4697, 4698, 4701 and 5466.

709



08 JAN 1959

24  
X

**710 THE CALCUTTA GAZETTE, EXTRAORDINARY. (PART I  
APRIL 2, 1959**

Cadastral plots in part—394, 423, 440, 447, 1601, 1616, 1637, 1647, 1772, 1887, 1933, 1944, 2504, 3473, 3512, 4001, 4080, 4097, 4224, 4290, 4663, 4667, 4700, 4805 and 5477.

Village Birbhanpur, jurisdiction list No. 91.

Cadastral plot in full—1679.

Cadastral plots in part—2, 5, 9, 1678, 1682 and 1761.

Mines of coal, iron-stone, slate or other minerals, lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig or carry away or use in the construction of the work for the purpose of which the land is being acquired, are not needed.

This declaration is made under the provisions of section 6, Act I of 1894 and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Burdwan, as well as in that of the Administrator, Durgapur Project, at New Secretariat Buildings, Calcutta.

By order of the Governor,  
**H. L. CHAKRAVARTI,**  
Special Officer and Dy. Secy. to  
the Govt. of West Bengal  
(*ex-officio*).



Printed and published by the Superintendent, Government Printing, West Bengal, at West Bengal Govt. Press, Alipore.

08 JAN 2026



# ASANSOL DURGAPUR DEVELOPMENT AUTHORITY

A Statutory Authority of the Government of West Bengal  
( Under Urban Development & Municipal Affairs Department )

1<sup>st</sup> Administrative Building,  
City Centre,  
Durgapur – 713216

Vivekananda Sarani, Senraleigh Road,  
Near Kalyanpur Housing More,  
Asansol -713305

Memo No. ADDA/DG.P/LAW/E-1345805/150

Date: 08.01.2026

## AUTHORISATION

I do hereby authorize Shri Bratin Kumar Chatterjee, S/o. Late Sourindra Nath Chatterjee, aged about-43 years, residing at ½, Gostha Pal Bithi, SAIL Cooperative Complex, City Centre, Durgapur-713216, Dist.-Paschim Bardhaman, and working for gain in the office held by the undersigned by discharging the duties of the Special Law Officer, ADDA is hereby authorized to swear and affirm an Affidavit on behalf of the undersigned in pursuance of the solemn Order dated 18-11-2025 passed by Hon'ble N.G.T., E.Z., KOL in the following matter:-

O.A. NO. 37/2025/EZ/KOL

**[Subrata Mullick-Vs-Ministry of Environment, Forest and Climate Change & Ors.]**

*Bratin Kumar Chatterjee*

BRATIN KUMAR CHATTERJEE, W.B.L.S.  
Special Law Officer  
Asansol Durgapur Development Authority

Signature of Shri Bratin Kumar Chatterjee is attested herewith

*[Signature]*  
Chief Executive Officer  
Asansol Durgapur Development Authority  
Chief Executive Officer  
Asansol Durgapur Development Authority

*[Signature]*  
Chief Executive Officer  
Asansol Durgapur Development Authority  
Chief Executive Officer  
Asansol Durgapur Development Authority



10 8 JAN 2026

Bratin Kumar Chatterjee  
BRATIN KUMAR CHATTERJEE, W.B.L.S.  
Special Law Officer  
Assesol Durgapur Development Authority

No. 25 46198

# VAKALATNAMA

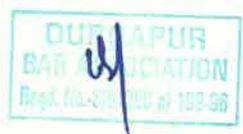
IN THE COURT OF THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

In case / Suit / Non GR / GR / No. ORIGINAL APPLICATION  
Appeal / Revision / Petition No. 37/2025/EZ

Subrata Mullick Compft. / Plaintiff/Petitioner/Appellant / Applicant

Ministry of Environment, Forest and Climate Change & Ors. — VS —

Accd./Defendant/Opposite Party/Respondent,



On these present that by Vakalatnama I/We appoint the Advocates noted below or any one of these as my/our lawful Advocate or Advocates on the above matter for appearing in conducting and arguing the case, depositing or withdrawing any money in connection herewith for moving the Court in and out of the Court, for preparing the paper book in the case and for putting in papers on my / our behalf for filing or taking back any documents for withdrawing suits or applications with permission to institute fresh suits etc. for signing and filling the petitions of compromise in the said matter and for taking copies of paper from the Records and I / We further say that the Vakalatnama shall be considered as my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama shall be considered as my/our own true and lawful act. To the above effect I/we execute this Vakalatnama.

### NAME OF THE ADVOCATES

Name	Enrolment No.	Ph. No.	E-mail ID:

Received the Vakalatnama from the executent / the agent of the executent and being satisfied accepted by me.

